

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 20th July, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 35 of 2019

A Bill to amend the Tamil Nadu State Minorities Commission Act, 2010

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu State Minorities Commission (Amendment) Act, 2019. Short title and commencement.

(2) It shall be deemed to have come into force on the 8th day of March 2019.

Tamil Nadu Act 21
of 2010.

2. In section 3 of the Tamil Nadu State Minorities Commission Act, 2010, in sub-section (2), in clause (a), for the expression “a Chairperson and six other members”, the expression “a Chairperson and nine other members” shall be substituted. Amendment of Section 3.

3. Any meeting of the Tamil Nadu State Minorities Commission held during the period commencing on the 8th day of March 2019 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall for all purposes be deemed to be and to have always been validly held in accordance with law as if the principal Act, as amended by this Act, had been in force at all material times and any act done or decision taken or proceeding conducted in such meeting shall not be liable to be questioned in any court of law. Validation

STATEMENT OF OBJECTS AND REASONS

According to sub-section (2) of section 3 of the Tamil Nadu State Minorities Commission Act, 2010 (Tamil Nadu Act 21 of 2010), the Tamil Nadu State Minorities Commission shall consist of a Chairperson and six other members to be nominated by the Government, from amongst persons of eminence, ability and integrity. While reconstituting the State Minorities Commission, the tenure of which expired on 31st December 2018, taking into consideration, the increase in population and the Welfare of the minorities, it was decided to increase the composition of members of the said Commission from six to nine. Accordingly, in G.O (Ms) No. 30, Backward Classes, Most Backward Classes and Minorities Welfare Department, dated 08.03.2019, the State Minorities Commission was reconstituted with a Chairperson and nine members. The Government have therefore decided to amend the Tamil Nadu State Minorities Commission Act, 2010 (Tamil Nadu Act 21 of 2010) retrospectively for the said purpose.

2. The Bill seeks to give effect to the above decision.

S. VALARMATHI,
*Minister for Backward Classes
and Minorities Welfare.*

FINANCIAL MEMORANDUM

The Bill when enacted and brought into operation would involve expenditure from the Consolidated Fund of the State. It is not possible at this stage to estimate with any degree of accuracy the expenditure to be incurred from the Consolidated Fund of the State as a result of the proposed legislation.

S. VALARMATHI,
*Minister for Backward Classes
and Minorities Welfare*

K. SRINIVASAN,
Secretary.